

FORM NO.21

(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

OA / TA / RA / CP / MA / PT 1405 of 1996

.....Applicant(s)

Versus

.....Respondent(s)

INDEX SHEET

Serial No.	Description of Documents	Page
Docket Orders	—	1 & 2
Interim Orders	—	—
Orders in M.A(s)	—	—
Orders in (Final Orders) one spare	30-12-96	3 to 5 6

S. S. S. / 97

Signature of Dealing Hand (in Record Section).

Certified that the file is complete in all respects.

Signature of S.O.

*P.D. 2/12/96
destroyed
[Signature]*

2

OA 1405/96

12/12/96

list it on 19/12/96.

✓
HBSTP
M(1)

✓
HRRN
M(A)

30-12-96:

OA disposed of
as withdrawn. Order
vide separate sheet.
No costs

✓

HBSTP
M(1)

HRRN
M(B)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A. NO. 1405 / 1996

V. Hymanathi

Applicant (S)

V E R S U S

The Chief Postmaster General, AB, Andhra Pradesh

Respondent (S)

Date

Office Note

ORDERS

4/12/96

Mr. I. Dabshira Murthy,
for the applicant and
Mr. W. Subbarayana, for the
respondent.

After hearing this case for
some time the learned
counsel for the applicant
submitted to grant him a
weeks time to further
examine this issue.

Hence list it on 12/12/96.

JZ
HBSTP
(H.S.)

J
HARN
H.A.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1405/96.

Dt. of Decision : 30-12-96.

Smt. V.Hymavathi

.. Applicant.

Vs

1. The Chief Postmaster General,
A.P.Circle, Hyderabad-500 001.

2. The Sr.Superintendent of Post
Offices, Hyderabad City Division,
Hyderabad-500 001.

.. Respondents.

Counsel for the applicant. : Mr. S.Ramakrishna Rao for
Mr. I.Dakshina Murty

Counsel for the respondents : Mr. Satyanarayana for
Mr. N.R.Devaraj, Sr.CGSC .

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.S.Ramakrishna Rao for Mr.I.Dakshina Murty,
learned counsel for the applicant and Mr.Satyanarayana for
Mr.N.R.Devaraj, learned counsel for the respondents.

2. This OA is filed praying for a direction to the
respondents not to revert him by holding that the orders of
reversion given in proceedings No.B-II/LGOs/Misc dated 19-11-96
(Annexure-XIII) passed by R-2 as untenable and violative of
Article 14 and 16 of the Constitution of India.

3. When the case was taken up for admission hearing,
the learned counsel for the applicant submitted that he is
withdrawing this case. In view of the above, the OA is disposed
of as withdrawn. No costs.

(B.S.JAI PARAMESHWAR)

(R. RANGARAJAN)

spr

MEMBER (JUDL.) Dt. 30-12-96.

MEMBER (ADMN.)

DR (J)

2

O.A.NO.1485/96

copy to:

1. The Chief Postmaster General,
A.P.Circle, Hyderabad.
2. The Senior Superintendent of Post Offices,
Hyderabad City Division, Hyderabad.
3. One copy to Mr.I.Dakshina Muthy, Advocate,CAT,Hyderabad.
4. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
5. One copy to Max Library,CAT,Hyderabad.
6. One duplicate copy.

YLKR

19/1/97
Typing

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A).

The Hon'ble shri ^{Ep} B. S. Rajaram (bharat)

DATED: 30 12 96

ORDER/JUDGEMENT
R.A./C.P./M.A.NO.

in

O.A.NO. 1405/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

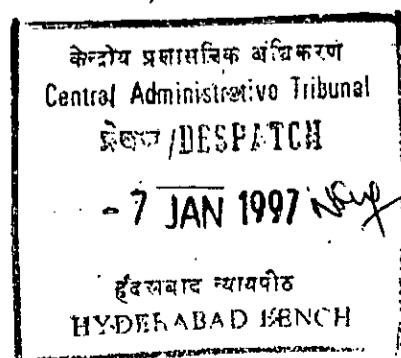
DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.1405 of 1996.

Between

Dated: 30.12.1996.

Smt. V.Hymavathi

...

Applicant

And

- 1. The Chief Postmaster General, A.P.Circle, Hyderabad.
- 2. The Sr. Superintendent of Post Offices, Hyderabad City Division Hyderabad.

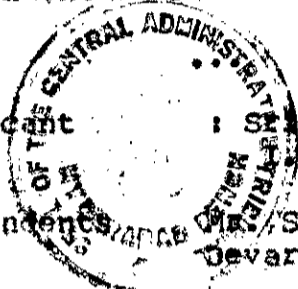
Respondents

Counsel for the Applicant

: Sr. S.Ramakrishna Rao for Mr. Dakshina Murthy

Counsel for the Respondents

: Mr. Satyanarayana for Mr. N.R. Devaraj, Sr. CGSC.



CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Hon'ble Mr. B.S.Jai Parameshwar, Judicial Member

(Order as per Hon'ble Mr. R.Rangarajan, Administrative Member)

Heard Mr. S.Ramakrishna for Mr. I.Dakshina Murthy, learned counsel for the applicant and Mr. Satyanarayana for Mr. N.R.Devaraj, learned counsel for the respondents.

2. This O.A. is filed praying for a direction to the respondents not to revert him by holding that the orders of reversion given in proceedings No.B-II/100s/Misc dated: 19.11.96 (Annexure-XIII) passed by R-2 as untenable and violative of Article 14 and 16 of the Constitution of India.

3. When the case was taken up for admission hearing, the learned counsel for the applicant submitted that he is withdrawing this case. In view of the above, the OA is disposed of as withdrawn. No costs.

Handwritten signature and stamp: CERTIFIED TRUE COPY

Sd/-

Deputy Registrar(Judl.)

Rem/-

Stamp: JUDICIAL OFFICER, Central Administrative Tribunal

Administrative stamp box with fields for date, time, and bench details.